

JAPANESE PROPERTY IN INDIA

*32. **Shri S. C. Samanta:** (a) Will the Prime Minister be pleased to state whether it is a fact that according to the recent Peace Treaty with Japan, an estimated total of two billion yen worth of Japanese property is now to be returned to Japan?

(b) If so, are Government aware that the Japanese Government have decided to use a part of the property in India for the promotion of cultural relations between India and Japan?

(c) If the answer to part (b) above be in the affirmative, have Government been informed of this intention and the detailed scheme to be followed?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) Japanese-owned property worth Rs. 2,56,63,000 was vested with the Custodian of Enemy Property during the second world war. Out of this, a sum of Rs. 43,86,000 was paid to the Government of Pakistan through the division of general cash balances of the undivided Government of India at the time of partition. Thus, assets worth Rs. 2,12,77,000 are now available for return to Japan in terms of Article 4 of the Indo-Japanese Peace Treaty. Of these, assets worth Rs. 33,59,000 are in non-liquid form.

(b) Government have no information.

(c) Does not arise.

WEAVING OF DHOTIES AND SAREES

*33. **Shri Dabhi:** (a) Will the Minister of Commerce and Industry be pleased to state whether it is a fact that the Chief Minister of Madras has recently suggested that Government should reserve the weaving of dhoties and sarees for hand-looms?

(b) If the answer to part (a) above be in the affirmative, what is the reaction of Government to this suggestion?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Yes.

(b) The issues arising from this question of reservation of certain varieties are being examined.

MUD HUTS IN DISPLACED PERSONS' COLONIES

*34. **Shri A. N. Vidyalkar:** (a) Will the Minister of Rehabilitation be pleased to state whether Government have received suggestions from the displaced persons and others that the ownership

of mud huts in various colonies of displaced persons should be immediately transferred to the occupants against their property claims, without charging any price for the ground?

(b) Have Government considered the suggestion or do they propose to give due consideration to the same?

(c) If the suggestion should be acceptable, when do Government expect to give effect to it?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (c). The suggestion referred to by the hon. Member has been made by displaced persons and is under consideration of the Government. Certain statistics are being collected and a decision in respect of these colonies will be taken as a part of the overall scheme of compensation.

TRAINING OF DISPLACED PERSONS

*35. **Shri A. N. Vidyalkar:** (a) Will the Minister of Rehabilitation be pleased to state whether it is a fact that the Central Government had recently called for statistics from the State Governments, regarding such displaced persons as have received technical training under the Technical and Vocational Training Scheme of Government?

(b) Has this information been gathered completely?

(c) If so, what is the number of displaced persons who have so far received training and the number of those who have actually adopted that vocation, or are actually engaged in the same line?

(d) What is their number State-wise?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (d). Ministry of Rehabilitation has appointed a Committee under the Chairmanship of Shri Mehr Chand Khanna to enquire into the Vocational and Technical training of displaced persons from West Pakistan. The Committee has issued a questionnaire for the purpose to the Governments of 13 States in which displaced persons from West Pakistan are residing in fairly large numbers. It is understood that replies have started coming which include some of the details mentioned in the Question. It is hoped that the necessary statistical data, relevant to the problem of Vocational and Technical Training, will be tabulated in the Committee's report, copies of which will be made available in the Parliament Library.